

relevant pay slip;

- (f) in the case of non-gazetted officers, apart from the test check of T. A. Bills with the pay bills at the time of periodical inspections, pay shown in T. A. Bill does not exceed the maximum pay of the grade of the post held and a post check conducted to the correctness of pay shown to the extent of 10% of items in T. A. Bill with reference to the regular pay Bills;
- (g) the details have been given where the employee is entitled to draw actual expenses;
- (h) distance by road be compared, where feasible, with the local route book and railway fares with the railway guide.

Even in the case of those who are drawing pay up to Rs. 240/- a month, the travelling allowance bills are checked by the bill passing authority (Personnel Branch) before making payment.

Claiming an amount which is found to be inadmissible is not treated as an offence under the Discipline and Appeal rules. Disciplinary action is liable to be taken only in cases where an employee makes a deliberate false statement to claim travelling allowance. There has been no case, during the period January, 1970 to December, 1971, on the Allahabad Division of Northern Railway where disciplinary action has been initiated for having claimed an amount not admissible under the rules.

Traffic handled at Tundla Goods Shed

2. SHRI ISHWAR CHAUDHRY: Will the Minister of RAILWAYS be pleased to state :

(a) the traffic handled at Tundla Goods Shed as per individual operative items of Shedule by the Cooperative Society holding the Handling Contract during the period 15th July, 1970 to December, 1971, monthwise separately;

(b) whether Government are aware certain important items of the Schedule have been systematically manipulated to the disadvantage of the Railway Administration in collusion with Railway Employees to realise undue payments by the above Society, and

(c) if so, the extent to which these systematic manipulations have resulted in undue payment of handling charges to the above mentioned period ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) A statement is laid on the Table of the House. [Placed in Library : See No. LT—1403/71]

(b) No.

(c) Question does not arise.

Utilization of H. O. R. Quota (Northern Railway)

3. SHRI ISHWAR CHAUDHRY : Will the Minister of RAILWAYS be pleased to state :

(a) what are the rules regarding utilization of H. O. R. Quota earmarked to the Divisions for allotment of berths by certain trains;

(b) whether the Railway Officials on leave are permitted to avail H. O. R. Quota while travelling on Complimentary Cheque Passes; and

(c) whether H. O. R. Quota can be availed of by an Officer while on leave for himself under his own orders ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) and (b). Accommodation on High Officials Requisition Forms is made available generally on 'first come, first served' basis against the H. O. R. quota of a few berths in Airconditioned and First Classes maintained on certain important trains. This quota is controlled by a senior Railway Officer. The quota if not utilized by the High Officials entitled to it up to a prescribed time before the departure of the train, is allotted to Members of Parliament, Press Correspondents accredited to the

Government of India, Foreign Tourists, other officials and general public by the senior Railway Officer controlling the quota, taking into account requests received in this connection.

It is also mentioned that Railway Officials on leave are not entitled to complimentary cheque passes but are issued privilege passes. As explained, they can also be considered for allotment of unutilized H. O. R. quotas.

(c) No.

Recovery of Demurrage and Other Charges from Cooperative Society Tundla goods Shed (Allahabad Division)

4. SHRI ISHWAR CHAUDHRY : Will the Minister of RAILWAYS be pleased to state :

(a) the amount of crane, demurrage and haulages charges recovered monthwise under item 9 of foot-note attached to schedule of rates for handling non-crane consignments and demurrage charges recovered under Clause 10 of Agreement during the period from 15th July, 1970 to January, 1972 at Tundla Goods Shed (Allahabad Division) from the Cooperative Society;

(b) whether Government are aware that crane charges for non-crane consignments have been evaded by the Society in collusion with the Crane Driver and other Railway Officials and the extent to which this has varied the original estimation made at the time of award of Contract to the Society; and

(c) the justification for allowing to the Society 43 per cent increase over the rates paid to outgoing Contractor and whether every individual item of rate was examined as per extent orders contained in Railway Board's Letter No. 63-TGII/6 dated 13th September, 1963 ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMATHAIYA) : (a) A statement is attached.

(b) The Government are not aware of any such collusion. Crane charges of Rs. 522 00 was recovered during the year 1971 against the annual estimate of Rs. 1306.

(c) 43% increase was considered justified in view of increase in prices and labour rates. Individual items of rate were examined in terms of extent orders.

STATEMENT

| Month | Crane charges | Haulage charges | Crane Demurrage | Demurrage charges raised and recovered |
|----------------------------------|---------------|-----------------|-----------------|--|
| 1 | 2 | 3 | 4 | 5 |
| | Rs. | Rs. | Rs. | Rs. |
| July, 70 (from 15th to 31st). | 9.00 | ... | ... | 13.20 |
| Aug., 70 | 33.00 | ... | ... | 15.90 |
| Sept., 70 | 18.30 | ... | ... | ... |
| Oct., 70 | 24.00 | ... | ... | 2.60 |
| Nov., 70 | 30.00 | ... | ... | 1.40 |
| Dec., 70 | 33.00 | ... | ... | 10.30 |
| Jan., 71 | 42.00 | ... | ... | ... |
| Feb., 71 | 12.00 | ... | ... | ... |
| March, 71 | 36.00 | ... | ... | ... |
| April, 71 | 68.00 | ... | ... | 2.70 |